

ITEM NO.39

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

Miscellaneous Application No.753/2022 in W.P.(C) No.748/2017

(Arising out of impugned final judgment and order dated 24-08-2017  
in W.P.(C) No.748/2017 passed by the Supreme Court of India)

SWAMI OM JI & ANR.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

(OFFICE REPORT FOR DIRECTION)

Date : 05-08-2022 This petition was called on for hearing today.

CORAM :

HON'BLE DR. JUSTICE D.Y. CHANDRACHUD  
HON'BLE MR. JUSTICE J.B. PARDIWALA

For Petitioner(s)

By Courts Motion

Dr. A.P. Singh, Adv.  
Mr. V.P. Singh, Adv.  
Ms. Geeta Chauhan, Adv.  
Ms. Richa Singh, Adv.  
Mr. Sadashiv, AOR

For Respondent(s)

Ms. Aishwarya Bhati, ASG  
Mr. Rajat Nair, Adv.  
Mr. Subhranshu Padhi, Adv.  
Mr. Navanjay Mahapatra, Adv.

**UPON hearing the counsel the Court made the following  
O R D E R**

- 1 The report of the District and Sessions Judge, Cuttack dated 12 July 2022 states that the Superintendent of Police, Cuttack district has returned back theailable warrant of arrest on the ground that the detailed address of Mukesh Jain was not mentioned.
- 2 An additional affidavit dated 25 May 2022 has been filed by Mukesh Jain disclosing his address in Delhi as well as his mobile number.
- 3 Ms Aishwarya Bhati, Additional Solicitor General states that the Commissioner of Delhi Police shall now take necessary steps to ensure that the order of this Court in regard to the award of costs is duly enforced which shall be recovered as arrears of land revenue. The Commissioner shall do so immediately and file a status report of compliance thereafter within a period of three months.
- 4 List the Miscellaneous Application on 7 November 2022.

**(CHETAN KUMAR)**  
**A.R. -cum-P.S.**

**(RAM SUBHAG)**  
**Court Master**